GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA UNSTARRED QUESTION NO. 2682 TO BE ANSWERED ON 12TH AUGUST, 2025

NOMINATIONS IN TEN PROFESSIONAL COUNCILS

2682. DR. M. THAMBIDURAI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government has notified nominations in Ten Professional Councils of the National Commission for Allied and Healthcare Professions (NCAHP) recently for regulating the overall healthcare;
- (b) the criteria/parameters/educational qualifications of the members of the above said Ten Professional Councils;
- (c) whether it is a fact that some of the members are not educationally qualified to become the members; and
- (d) if so, the details thereof and the steps taken to remedy the situation?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

- (a) & (b): The National Commission for Allied and Healthcare Professions (NCAHP) has constituted ten (10) Professional Councils on 26.03.2025. Rule (10) of National Commission for Allied and Healthcare Professions Rules, 2021 *inter-alia*, provides that member of a Professional Council shall be a person possessing a postgraduate degree in any profession of recognised category of allied and healthcare sciences.
- (c) & (d): All members of the ten (10) Professional councils possess postgraduate degree in relevant profession to their respective fields of recognised category as per Schedule of National Commission for Allied and Healthcare Professions Act, 2021.
